

The delay in filing rejoinders has been explained satisfactorily in the accompanied affidavit. The same was accepted. The delay in filing rejoinders is condoned. IAs is allowed. These two IAs stands disposed off accordingly.

Post this matter on **12.02.2018** as agreed by the learned counsel appearing for the appellants and learned counsel appearing for the respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/kt